

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No. 239/97

Ng. Shyam Kishore Singh Applicant(s)
- vs -

Union of India & Ors Respondent(s)

Dr. N. K. Singh Advocate for the Applicant(s)

Mr. S. Ali, Sr. C.G.S.C Advocate for the Respondent(s)

Office Note	Date	Court Orders
This petition is mentioned in court.	14.10.97	Heard Dr. N.K. Singh, learned counsel for the applicant. Issue notice to show cause why this application shall not be admitted. Notice is returnable by six weeks.
This application is in forma and within time C. P. of Rs. 50/- deposited vide IPO DO No.	14.10.97	Heard Dr. Singh, learned counsel for the applicant and Mr. S. Ali, learned Sr. C.G.S.C. on the interim order. Issue notice to show cause why the prayer for interim order shall not be granted. Notice is returnable by six weeks. Meanwhile the applicant shall not be repatriated.
Dated ...		List it on 27.11.97.
		 Vice-Chairman
	nkm	

Copy of the order may be furnished to the counsel for the parties.

By Order

16.10.97

PM, 16/10

Copy of order affd.
16.10.97 is issued to
the concerned parties
and counsel of parties.

BN

5.11.97

Service of Notice/Steps
not yet filed by
The Applicant
Advocate 511 to-day.

5.11.97

Bon

Notice has been
moved on 5.11.97
and issued to the
parties by Regd/Post
on 6.11.97.

R.D.

20-11-97

Memo of appearance
filed by Mr. G. Sharma
Addl. C.G.S.C.

V.P. 20/11

- 1) Service Reports are
still awaited.
- 2) Show Cause has not
been filed.

FB 26/11

26.11.97
Notice duly served on
resptt No. 3.5,7,6,

Bon Show Cause has not
been filed

27.11.97

Division Bench is
not sitting. List on
11-12-97
by order.

11-12-97

Case is adjourned till
16-12-97 for Admission.


Vice-Chairman

lm

12/12

16.12.97

On the prayer of Dr N.K.Singh
learned counsel for the applicant
the case is adjourned till 18.12.97.


Member


Vice-Chairman

pg

18.12.97

On the prayer of Dr N.K.Singh
learned counsel for the applicant
the case is adjourned till 5.1.98.
Mr G. Sharma, learned Addl.C.G.S.C
has no objection.


Member


Vice-Chairman

pg

19/12

5-1-98

Heard Dr. N.K. Singh learned counsel appearing on behalf of the applicant and Mr. G. Sharma Addl. C.G.S.C. for the respondents.

Application is admitted. Issue notice immediately. List it on 5-2-98 for written statement.

Dr. Singh prays for interim order not to give effect to the impugned order (Annexure 5) dated 22-9-97. Mr. G. Sharma Addl. C.G.S.C. has no instruction in this regard. Let the interim order be considered on the next date i.e. 5-2-98. Meanwhile the order of repatriation if not already given effect to shall be stayed.

List it on 5-2-98.


Vice-Chairman

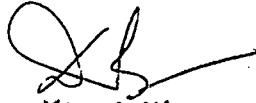

Member

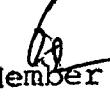
lm


6/1/98

5.2.98

There is no representation. For the ends of justice the case is adjourned till 11.2.98. Interim order shall continue till then.


Vice-Chairman


Member

pg


6/2

11.2.98

There is no representation on behalf of the applicant for consideration of the interim order. The interim order dated 5.1.1998 stands vacated.

Mr. G. Sharma, learned Addl. C.G.S.C. submits that the case is otherwise ready for hearing. List it for hearing on 29.5.98.


Vice-Chairman


Member

nkm

of leave issue notice immediately.


6/1/98.

7.1.98

Notice issued to the concerned parties of Repatriation order, Despatched No. 

List it on 5-2-98.


Member

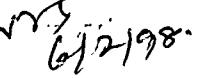
Con

6.1.98

written statement filed on behalf of respondent No. 1, 2, 3 & 4.

27/1

please consider order dated 5.2.98.


6/2/98.

6.2.98

Rejoinder filed on behalf of the applicant.

9.2.98

Copy of order addl. 5.2.98 issued to the Mr. G. Sharma, Addl. C.G.S.C.

10.2.98

12.2.98

In view of the order passed today in M.P.38/98 the interim order passed on 5.1.98 is restored. Interim order shall continue until further orders.

25.2.98

Case is ready for hearing.

List on 26.2.98 for further orders.

60
Member

Vice-Chairman

From

pg

19.3.98

Notice duly served
on respondent No. 1.

12-5-98

To be listed alongwith M.P.81/98
on 29-5-98 for orders.

By

W/S. Vice Chairman

60
Member

Vice-Chairman

SA
25/5

1m

AS
13/5

29.5.98

List on 26.10.98 for hearing.

60
Member

Vice-Chairman

pg

AS
11/6

26.10.98

20. Learned counsel for the applicant submits that the application has become infructuous. Heard Mr. G.Sarma, learned Addl. C.G.S.C. also. Accordingly we dismiss the application as infructuous.

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Member

Vice-Chairman

16.11.98

Copies of the order have been sent to the D/ceo. for serving the same to the L/Adm of the party, and to the D/ceo. Comptroller General (A) through Regd. in the A.P.O.

W.S. received vide D.O.S.
27.29 to 3241 d. 17.11.98.

J.S.